

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A. No. 163/2022

Joint Report of the Committee constituted vide order dated 19.05.2022 of the Hon'ble NGT in O.A. No. 163/2022 titled Karam Singh & ors. v. State of H.P.

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Date: 06/08/2022

HPSPCB.

HP STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.)

No. PCB-OA No. 143/2022-

6872

Dated: 06-08-2022

To

✓ The Registrar General
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, New Delhi-110001

Subject: Action Taken Report in compliance of order dated 19/05/2022 passed by the Hon'ble NGT in O.A. No. 163/2022 titled Karam Singh &ors. v. State of H.P. & ors.

Sir,

Please refer to order dated 19/05/2022 passed by Hon'ble NGT in the above cited matter wherein following directions have been passed:-

".....2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of SEIAA, State PCB and Deputy Commissioner, Bilaspur. Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant and take requisite action by following due process of law. State PCB will be the Nodal agency for coordination and compliance. Factual and action taken report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. List the matter for further consideration on 17.08.2022."

In compliance to the above directions of Hon'ble NGT, a Factual and Action Taken Report has been submitted by the Joint Committee (annexed as **Annexure-I**) which may kindly be taken on record please.

(Enclosed: As above)

Yours faithfully,



Member Secretary
HPSPCB, Shimla,

#Tel. No. 0177-2673766.

JOINT INSPECTION cum ACTION TAKEN REPORT OF THE COMMITTEE CONSTITUTED VIDE HON'BLE NGT ORDERS IN O.A. NO. 163/2022 TITLED AS KARAM SINGH & ORS. VS STATE OF H.P.

BACK GROUND

Mr. Karam Singh and other residents of Village Doon, P.O. Kotlu Brahmana, Tehsil Ghumarwin, Distt. Bilaspur H.P. filed a complaint in the Hon'ble National Green Tribunal alleging the establishment of unauthorized aluminum anodizing and glass bottles cleaning units and haphazard storage of huge quantity of kabaad/scrap. The complaint was registered in the Hon'ble NGT as O.A. No. 163/2022 titled as Karam Singh & Ors. Vs State of H.P dated 19.05.2022 and an order was passed by Hon'ble Tribunal with the following directions –

“...2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of SEIAA, State PCB and Deputy Commissioner, Bilaspur. Joint committee shall meet within four weeks, undertake site visits, look into grievances of the applicant and take requisite action by following due process of law. State PCB will be the Nodal agency for coordination and compliance.”

In compliance to the orders of the Hon'ble National Green Tribunal, the said committee carried out meeting and undertook site visit, the details of the same are as below -

FIRST MEETING OF THE COMMITTEE

As per the orders of the Hon'ble NGT, the 1st meeting of Joint Committee under the Chairmanship of Deputy Commissioner Bilaspur, Distt. Bilaspur as constituted vide Hon'ble NGT orders in O.A. No. 163/2022 titled as Karam Singh & Ors. Vs State of H.P. dated 19.05.2022 was held on **9th June, 2022** in the chamber of the Deputy Commissioner Bilaspur.

The following official members and the members co-opted as per the directions of the Deputy Commissioner Bilaspur were present in the meeting-

1. The Divisional Forest Officer Bilaspur, Distt. Bilaspur H.P.
2. The Sub-Divisional Officer (C) Ghumarwin, Distt. Bilaspur H.P.
3. The Environment Monitoring & Evaluation Officer, SEIAA, Deptt. Of Environment, Science & Technology Shimla H.P.

4. The Executive Engineer, HPPWD Ghumarwin, Distt. Bilaspur H.P.
5. The Environmental Engineer, HP State Pollution Control Board Bilaspur, Distt. Bilaspur H.P.

After holding detailed discussions on the matter, the Deputy Commissioner Bilaspur directed all the concerned officials of the various departments to furnish a status report w.r.t. the points raised in the complaint pertaining to their respective departments and submit the report to the nodal officer i.e. Environmental Engineer, HP State Pollution Control Board Regional Office Bilaspur. It was also decided that the joint committee shall carry out the joint inspection of the units in question and surrounding area on 17.06.2022 at 11:30 AM. The minutes of the 1st meeting of the committee are enclosed as **Annexure A/1**.

JOINT INSPECTION THE COMMITTEE

The Joint inspection of the units and the surrounding area was carried out by the Committee on **17.06.2022** at **11:30 AM**. The following officials carried out the joint inspection –

1. The Deputy Commissioner Bilaspur, Distt. Bilaspur, H.P.
2. The Divisional Forest Officer Bilaspur, Distt. Bilaspur H.P.
3. The Sub-Divisional Officer (C) Ghumarwin, Distt. Bilaspur H.P.
4. The Executive Engineer, HPPWD Ghumarwin, Distt. Bilaspur H.P.
5. The Block Development Officer, Ghumarwin, Distt. Bilaspur H.P.
6. Field Kanungo, Tehsil Ghumarwin, Distt. Bilaspur H.P.
7. Pradhan, Gram Panchayat Kotlu Brahmana, Ghumarwin, Distt. Bilaspur H.P.
8. UpPradhan, GP Kotlu Brahmana, Ghumarwin, Distt. Bilaspur H.P.
9. Patwari, Patwar Circle Chhat, Tehsil Ghumarwin, Distt. Bilaspur H.P.
10. The Environmental Engineer, HP State Pollution Control Board Bilaspur, Distt. Bilaspur H.P.

The following 02 units were found to be in operation at the time of inspection –

- 1. Scrap Sale & Purchase activity (Kabaad Business) operated by Shri Manohar Lal S/o of Sh. Bansi Lal.**
- 2. M/s Ganpati Trading Company owned & operated by Shri Dinesh Kumar S/o Sh. Dharam Pal engaged in Powder coating of aluminium profiles.**

The former unit is engaged in purchasing and selling of scarp or waste materials which includes waste comprising of metals, plastic, glass, rubber etc.

The latter is engaged in powder coating of aluminium profiles/sections using dry powder. The entire premises and the surrounding areas of the above mentioned 02 units were inspected by the committee in detail particularly w.r.t. allegations made by the complainant.

GEOGRAPHICAL LOCATION OF THE UNITS

Both the units are located at Village Doon, P.O. Kotlu Brahmana, Tehsil Ghumarwin, Distt. Bilaspur HP. The units are located on the Nihari - Barthin Road and are adjacent & contiguous to each other. (Latitude: 31°26'52" N Longitude: 76°39'36" E). There is no major or minor water body or any water source near both the units except 01 hand pump up stream of both the units. The area does not have any other commercial or industrial activity except for these 02 activities. The GPS map of the location is as per Table -01 below:



Pic No - 01, GPS Map of the area

SOURCE OF WATER

The water requirement of both the units is being met through piped govt. supply of the Jal Shakti Vibhag. There is also 01 no. of hand pump

approximately 20 m from the scrap storage area. However as per the information provided by the local residents, the water from the handpump is not being used for drinking purposes since the installation of the same.

NATURE OF ACTIVITIES CARRIED OUT

A. The unit which is engaged in scrap business, is engaged in purchasing, storing, pressing & bailing of waste materials made of plastic, metals, rubber etc. and then selling them for recycling to dealers outside the state. No manufacturing activity of any material or item is being carried out in the said unit. Also, no reprocessing of waste is being done in the unit. No effluent or emissions are generated from the process. The unit had installed following machines in the premises as observed by the Committee during the inspection:

1. Plastic shredder (01 No.) for the shredding of waste plastic material, and
2. Hydraulic Press machines (02 No's) for compressing of misc. waste materials including tin and cans, plastic bottles etc. to reduce their volume so that the waste material can be easily transported for recycling.

B. The other unit in the name and style of M/s Ganpati Trading Company is engaged in powder coating of aluminium sections/profiles after washing them in water tank using caustic solution. The unit had installed following machines in the premises as observed by the committee during the inspection:

1. Paint booth for spray painting using powder paint
2. Oven for baking of coated paint
3. Air compressor
4. Evaporator for following Zero Liquid Discharge (ZLD).

PROCESS FLOW CHART OF THE UNITS

The process flow chart of the scrap handling unit is as below:

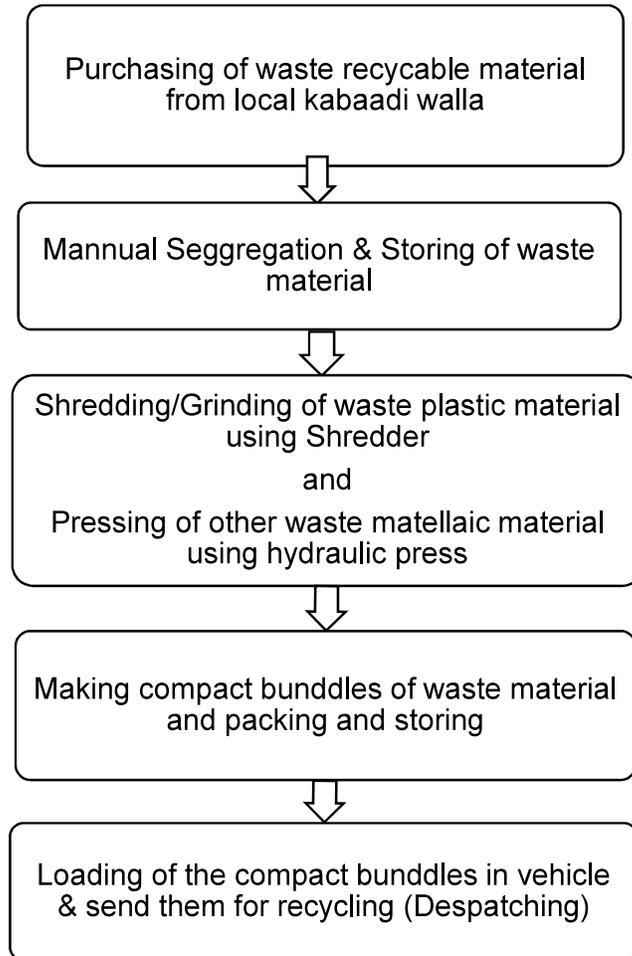


Table No – 01, Process Flow Chart of scrap handling unit

The photographs of the unit are as below:



Pic 2 & 3: Waste stored in the premises of unit after pressing/bailing



Pic 4 & 5: Metallic Waste stored in the premises of unit



Pic 6: Main entrance of both units



Pic 7 & 8: View of the units along the HPPWD road

The flow chart of M/s Ganpati Trading Company involved in the powder coating of the Aluminium profiles is as below:

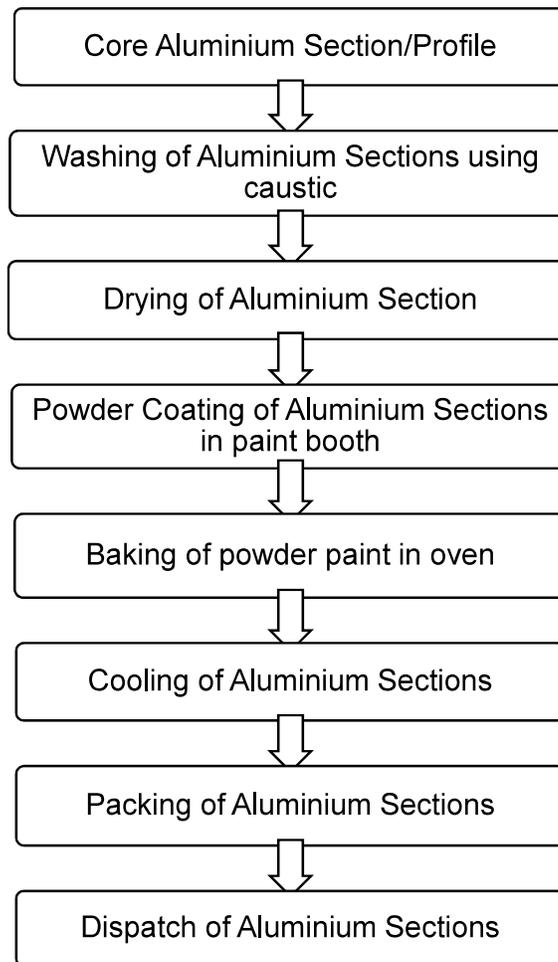


Table No – 03, Process Flow Chart of M/s Ganpati Trading Company engaged in Powder Coating of Aluminium Profiles

The photographs of the unit are as below:



Pic 9: Main entrance view of the unit



Pic 10: Spray painting in paint booth



Pic 11: Spray painting on aluminum sections



Pic 12: Water bath tank for washing of core aluminum sections



Pic 13: Paint booth with cyclone attached to chimney and baking oven



Pic 14: Chimney over the roof of building/shed attached to oven

Pic 15: Evaporator for the evaporation of industrial waste water to follow ZLD

NOCs / LICENCES / CONSENTs ETC OF VARIOUS DEPARTMENTS / AGENCIES

The committee observed that the unit dealing with Scrap does not require any kind of NOC/Licence etc. from any department or agency in gram panchayat area.

The other unit in the name and style of M/s Ganpati Trading Company deals with the powder coating of aluminium profiles/sections and washing of aluminium sections. Accordingly, the unit is covered under consent mechanism of the State Pollution Control Board and has also obtained Consent to Operate of the State Board. The copy of the Renewal of Consent to Operate granted after the joint inspection of the committee to the unit and valid till 31.03.2032 is enclosed as **Annexure – A/2**.

SITING CRITERIA FOR SUCH ACTIVITIES

There is no sitting / distance criteria notified by any competent authority for setting up / carrying out both these type of the activities.

PRODUCTION CAPACITY

The unit namely M/s Ganpati Trading Company has been granted consent to Operate of the HP State Pollution Control Board for the Powdered Coating of the Aluminium Sections @ 10000 Kg/Month.

SCALE AND CATEGORY OF OPERATIONS

M/s Ganpati Trading Company engaged in powder coating of aluminium profiles falls under Small Scale and Orange Category as per the HPPCB classification of industries.

RAW MATERIAL UTILISATION

Since the activity involving scrap business does not involve any processing / manufacturing, therefore no additional raw material consumption is there for such activity.

The raw material used for the unit namely M/s Ganpati Trading Company engaged in the powder coating of the Aluminium Sections @ 10000 Kg/Month, Powder Paint @ 800 Kg/Month and HSD as fuel in a baking bhatti/oven. The washing of the profiles is carried out with caustic in water baths.

CHEMICAL STORAGE

Both the units do not require any kind of the chemical storage in their industry. Accordingly, no other chemical storage was observed in the industry.

HAZARDOUS WASTE GENERATION & STORAGE

There is no hazardous waste generated in both the units.

FUEL USED

The fuel used in both the industries is Electricity for the operation of the plant and machineries. However M/s Ganpati Trading Company also uses HSD (BS-IV) as a consented fuel for operating oven/bhatti for baking of powder coated aluminium profiles.

MANPOWER

The unit involved in scrap has provided employment to 25 no. of persons and M/s Ganpati Trading Company has manpower of 03 persons.

WASTE WATER GENERATION AND TREATMENT

There is only domestic waste water generation in the unit involved in scrap business which is disposed through septic tank provided in the unit.

M/s Ganpati Trading company is following Zero Liquid Discharge (ZLD) for industrial waste water of quantity 0.1 KL (a batch of about 100 Litres generated in 10 days' time) and domestic waste water is disposed off through septic tank provided with the toilets. The unit has provided an evaporator of capacity 100 litres per day to evaporate the waste water generated from the washing of aluminium profiles.

EMISSIONS

There are no emissions from the unit involved in scrap business.

However there are air emissions from M/s Ganpati Trading Company and the source of emissions are the paint booth and the diesel fired oven. For the control of emissions from the paint booth, the unit has provided cyclone settler followed by a stack and for the emissions from a HSD fired oven, the unit has provided a stack of appropriate height over the roof level.

SAMPLING RESULTS

During the time of joint inspection, samples of water bath of M/s Ganpati Trading Company to check the usage of chrome based chemicals in the water baths was collected. Another water sample from the hand pump was collected. The crux of analysis reports of the samples of the waste water from the tanks which is to be evaporated in an evaporator and from the hand pump are tabulated as per table 04 and 05 below-

S.No.	Parameter Name	Result (mg/L)	The waste water is not discharged but fed into Evaporator for achieving ZLD (Zero Liquid Discharge)
1	pH	5.70	
2	TSS	178.0	
3	COD	16.0	
4	BOD	1.0	
5	Nickel	8.54	
6	Oil & Grease	0	
7	Hexavalent Chromium	0	
8	Zinc	1.19	
9	Copper	0.1	

Table No – 04, Sampling results of untreated sample from water bath (To be evaporated in an evaporator)

S.No.	Parameter Name	Result (mg/L)	Desirable Limit as per IS 10500
1	pH	7.14	6.5 – 8.5
2	TSS	20.0	Not Prescribed
3	Lead	0.038	0.01 (mg/l)
4	Oil & Grease	0	nil
5	Hexavalent Chromium	0	0.05 (mg/l)
6	Turbidity	129.6	5.0 (NTU, max)

Table No – 05, Sampling results of Hand pump water

The copy of sample analysis reports is enclosed as **Annexure A/3**. From the perusal of the same, it can be established that no chrome has been observed in the process water and waste water generated from the unit.

PUBLIC LIABILITY INSURANCE (PLI)

There is no requirement to acquire PLI by any of the units.

SPECIFIC FINDINGS OR VIOLATIONS OBSERVED BY THE REPRESENTATIVE OF HP SEIAA

The Director cum Member Secretary, State Level Environment Impact Assessment Authority Shimla HP has informed that the units does not fall in the purview of Environment Impact Assessment Notification, 2006 subsequent amendments thereof, hence Environment Clearance is not

applicable to such projects. The copy of the letter is enclosed as **Annexure A/4**.

SPECIFIC FINDINGS / VIOLATIONS OBSERVED BY THE SDM (C) GHUMARWIN

SDM (C) Ghumarwin has informed that the area of land in question was got demarcated through Naib Tehsildar, Harlog in the presence of Forest Range Officer Bharari, Junior Engineer PWD Dadhol, Incharge Animal Husbandry Kotlu Brahmana, Up Pradhan, Ward Member of G.P. Kotlu Brahmana and Manohar Lal on 21.06.2022. During the course of demarcation, it was observed that

- i) Sh. Manohar Lal S/o Sh. Bansi Lal and his brohers (Owners of Units) are the owner of alleged land comprised of Khasra No. 472/141 measuring 09-13 bigha out of which 03-17 bigha Barani, 4-0 bigha Banhar Jadid, 0-03 Gair Mumkin Abadi and 01-13 Gair Mumkin Pathar recorded in the revenue record, but the kabaad material has been placed over the Government land.
- ii) Sh. Manohar Lal S/O Sh. Bansi Lal has encroached over the land of HPPWD comprising in Khasra No. 120/1 measuring 0-3-0 bigha and over the land of Animal Husbandry comprised in Khasra no. 570/546/141 measuring 0-5-0 bigha by way of scarp storage.
- iii) 03 no. of families of scheduled caste are residing on the land comprised in Khasra No. 472/141 adjoining to the area in question.
- iv) Other paths leading from Village Kallar, Doon, Kotlu to Gugga Jahar Peer Mandir and Durga Shakti Mandir are found open for movement and no encroachment over the pedestrian path was found. The copy of the letter and the joint inspection report is enclosed as **Annexure A/5**.

SPECIFIC FINDINGS / VIOLATIONS w.r.t. THE FOREST DEPARTMENT

As per the report submitted by the Sub Divisional Officer (Civil) Ghumarwin, Teh: Ghumarwin, Distt Bilaspur HP it has been reported that there is no encroachment on the Forest land by either unit. The copy of the letter from SDO (c) is enclosed as **Annexure A/5**.

SPECIFIC FINDINGS / VIOLATIONS OBSERVED BY THE BLOCK DEVELOPMENT OFFICER GHUMARWIN

BDO Ghumarwin has informed that the area was jointly inspected by the Pradhan, Ward Member and the Panchayat Seceratry of Gram Panchayat Kotlu Brahmana and during the inspection it was observed that there is no encroachment observed on the path from Kallar Mod to Paani Ki Tanki and also no complaint has been registered in Panchayat Office in this regard. Also it is clearly mentioned that no proposal had been passed in Gram Panchayat regarding establishment of the units and the kabaad khana. The copy of the letter and the joint inspection report is enclosed as **Annexure A/6**. It is pertinent to mention here that no NOC from the Gram Panchayat is required for carrying out such activities.

SPECIFIC FINDINGS wrt HPPWD GHUMARWIN DIVISION

As per the report submitted by the Sub Divisional Officer (Civil) Ghumarwin, Teh: Ghumarwin, Distt Bilaspur HP it has been reported that Sh. Manohar Lal S/O Sh. Bansi Lal has encroached over the land of HPPWD comprising in Khasra No. 120/1 measuring 0-3-0 bigha and over the land of Animal Husbandry comprised in Khasra no. 570/546/141 measuring 0-5-0 bigha by way of scarp storage. The copy of the letter is enclosed as **Annexure A/5**.

SPECIFIC FINDINGS / VIOLATIONS OBSERVED BY THE HPPCB.

There are no environmental violations observed in the units. No lead acid batteries, E-Waste, tube lights or any hazardous waste was observed in the scrap storage area.

However, during the inspection in M/s Ganpati Trading Company, it was observed that the height of the chimney attached to both HSD fired and electric operated oven was required to be raised 2.5 m above the roof level. In this regard directions were issued by the State Board on 18.06.2022. The copy of the same is enclosed as **Annexure A/7**. The unit has submitted the compliance report of the same and has raised the height of the chimney 2.5

m above roof level. The compliance was verified by inspection of the unit carried out on 06.07.2022.

OBSERVATIONS OF THE COMMITTEE:

During the joint inspection, it was observed that the scrap unit has provided a boundary wall of tin sheets serving as a protection measure towards road side. The concerned Field Kanungo along with Patwari demarcated the land in the presence of Committee members and it has been observed that there is encroachment of the unit involved in scrap business on PWD road.

The Deputy Commissioner, Bilaspur on 17.06.2022 had directed the SDO (C) Ghumarwin to re-demarcated the adjoining land and check with respect to the encroachment of the units wrt PWD land, Forest land, pedestrian path to Gugga Jahar Peer Mandir and Pani ki Tanki etc. The report of the SDO Civil Ghumarwin has indicated encroachment over the Govt land.

Further M/s Ganpati Trading Company was also inspected by the Committee members in the presence of the owner of the unit. During the inspection it was observed that the unit is working in a covered shed from all the sides. There is no aluminium anodizing process involved in the unit and only powder coating operations are carried out. The waste water generated from washing activities is being evaporated in an evaporator and the unit is a Zero Liquid Discharge (ZLD) unit. The unit has also installed flow meter in water tanks as well as energy meter in the evaporator to ascertain operations. There is no chromic acid/sulphuric acid being used for the purpose of washing of aluminium sections as alleged in the complaint. The surface washing of the sections is carried out with caustic cleaner. Also there is no washing of glass bottles carried out by the unit. The unit has followed zero liquid discharge (ZLD) as evaporator of capacity 100 litres per day has been installed and is being operated. No instances and historical traces of waste burning were observed during the joint inspection of the Committee.

ACTION TAKEN ON OBSERVED VIOLATIONS

1. There are no violations observed as per the reports submitted by the Director cum Member Secretary, State Level Environment Impact Assessment Authority (SEIAA) Shimla HP, DFO, Forest Department Bilaspur and BDO Bilaspur as per the mandate of their departments.
2. As per the reports submitted by the SDM (C) Ghumarwin, the unit has encroachment over the land belongs to HPPWD & Deptt. of Animal Husbandry, however as per the latest report submitted by Executive Engineer, HPPWD Ghumarwin vide his office letter no. 11202-04, dated 16.07.2022, the encroachment has been removed by the unit (Copy of report enclosed as **Annexure-A/8**), whereas Deputy Director Animal Husbandry, Bilaspur has issued directions to unit vide his office letter no. 2984, dated 16.07.2022 to immediately remove the encroachment. (copy of directions enclosed as **Annexure A/9**)
3. As per the mandate of the HP State Pollution Control Board, the unit M/s Ganpati Trading Company was directed to raise the height of chimney 2.5 m above the roof level and the compliance of the same was verified on 06.07.2022 by the Official of the State Board. The unit is operating with a valid consent of the State Board.

CONCLUSION

The unit which deals with the scrap business had encroached the PWD and Animal Husbandry Department land for the storage of the scrap. The unit has removed encroachment over PWD land and directions issued by Deptt. Animal Husbandry to immediately remove the encroachment, the compliance of directions issued shall be ensured and the report shall be submitted to the Deputy Commissioner, Bilaspur.

The unit in the name and Style of M/s Ganpati Trading Company has been found compliant to environment norms.


Block Development Officer
Block Development Officer
Development Block Ghumarwin
Distt. Bilaspur (H.P.)


Sub-Divisional Officer (C)
Sub-Divisional Officer (C)
Ghumarwin, Distt. Bilaspur (H.P.)


Executive Engineer
HPPWD Ghumarwin
Executive Engineer
Division Ghumarwin
H.P.P.W.D. Ghumarwin


Divisional Forest Officer
Bilaspur Forest Division,
Distt. Bilaspur (H.P.)


Environmental Engineer
HPPCB Bilaspur
Environmental Engineer,
HP SPGB Bilaspur

Deputy Commissioner
Bilaspur

Minutes of Meeting of the Joint Committee under the Chairmanship of Shri Pankaj Rai, IAS, Deputy Commissioner, Bilaspur, Distt. Bilaspur constituted vide Hon'ble NGT Orders in O.A No 163/2022 titled as Karam Singh Vs State of HP & Ors held on 09th June, 2022 at 12:30 PM in the chamber of Deputy Commissioner Bilaspur.

At the outset the Environmental Engineer H.P. State Pollution Control Board, Regional Office Bilaspur welcomed the Worthy Deputy Commissioner, committee members and co-opted members of the committee to the meeting. The following officials of various departments were present in the meeting-

1. Sh. Awani Rai, DFO Bilaspur, District Bilaspur, HP
2. Sh. Rajeev Thakur, SDO, Civil, Jhandutta, District Bilaspur, HP
3. Sh. Deepak Kapil, Executive Engineer, H.P.P.W.D. Division Jhandutta, District Bilaspur, HP
4. Dr. Manum Shamra, Environment Monitoring officer, Deptt of Environment, Science & Technology, Shimla, HP
5. Er. Atul Parmar, Environmental Engineer, HPPCB Regional Office Bilaspur, HP
6. Er. Arpan Thakur, JEE, HPPCB Regional Office Bilaspur, District Bilaspur, HP

It was further apprised to all the officials present in the meeting that as per the order passed by the Hon'ble NGT in O.A. 163/2022 titled as Karam Singh & Ors, V/s State of HP & Ors dated 19.05.2022 it has been ordered that – “ 2. In view of the averments made in the application, it would be appropriate to have a factual and action taken report from a Joint Committee comprising of SEIAA, State PCB and Deputy Commissioner, Bilaspur. The Joint Committee shall meet within four weeks, undertake site visits, look into the grievances of the applicant and take requisite action by following due process of law. State PCB will be the Nodal agency for coordination and compliance....”

After detailed discussions on the matter the following decisions were taken by the Committee under the Chairmanship of Deputy Commissioner Bilaspur-

- (1) It was directed that The Divisional Forest Officer, Bilaspur, District Bilaspur, HP shall furnish a report wrt the points raised wrt forest department in the application made by Shri Karam Singh within 10 days. It has been alleged that “ The forest department also constructed 6' wide inspection footpath in the DPF. Both the paths have been blocked by unauthorized storage of huge quantity of scrap and they have also encroached upon the forest land and PWD land and are storing scrap scattered over the entire land.” A clear cut report shall also be furnished whether there is any encroachment on forest land or not.



- (2) It was decided that The **Sub-Divisional Officer (Civil), Ghumarwin**, District Bilaspur. HP will ensure demarcation of the area in question and will submit report wrt change in land use, status of houses of SC families in the vicinity and status of pedestrian path which was being used by the residents of village Kallar, Doon and Kotlu for going to Guga Jahar Peer Mandir and Durga Shakti Mandir Sohani Devi but now alleged to be hampered by these activities.
- (3) The **representative of HPSEIAA** will furnish a report about the applicability of Environmental Clearance to such activities and siting criteria notified by any authority applicable to such units.
- (4) The **Executive Engineer, HPPWD Ghumarwin**, District Bilaspur. HP will submit a report regarding damage to rain shelter of the HPPWD if any, and obstruction to traffic if any due to loading / unloading of vehicles of these units. A clear cut report shall also be furnished whether there is any encroachment on PWD land / road or not.
- (5) It was decided that The **Block Development Officer, Ghumarwin**, District Bilaspur. HP shall submit a report whether such activities require any registration at Block or Panchayat level and whether these units have acquired such NOCS or not. The report shall also cover the aspect of inconvenience to the SC families living in the vicinity if any.
- (6) It was directed that The **Environmental Engineer, HPSPCB**, Regional Office Bilaspur, District Bilaspur. HP will submit report wrt applicability of Consent and other environmental clearances required for such activities and in particular about the allegation regarding chromic acid being used and discharged from the unit and unit being in Red Category and operating without and clearance. . He will also submit a report whether unit is dealing in any Hazardous wastes or not. A detailed report wrt pollution caused by the unit, control measures adopted, adequacy of such measures. The report should also cover aspects like burning of waste, waste water discharge, management of scrap etc.

It was finally decided that the committee shall carry out a joint inspection of these units on **17th June 2022 at 11:30 AM** and all committee members and the co-opted members shall remain present in person at the units' premises on the said date and time. It was also directed by the Chairman of the Committee that all members shall critically examine and inspect the units and shall highlight any shortcoming, violation etc as per the mandate of their respective departments or offices.



A report wrt above points shall be submitted to the nodal officer ie Environmental Engineer, HPSPCB, Regional Office Bilaspur by 22nd June 2022 by all concerned. The Environmental Engineer, HPSPCB shall compile a detailed report to be submitted to the quarter concerned well intime.

The meeting ended with a vote of thanks to and from the Chair


Pankaj Rai, IAS
Deputy Commissioner, Bilaspur

Dt: 17 .06.2022

Endst: PCB/BLP/973/Ganpati Trading Co./2021-

1. **The Secretary SEIAA**, Department of Environment, Science & Technology Shimla. HP
2. **The Member Secretary, HPPCB** , New Shimla for kind information please.
3. **The Divisional Forest Officer**, Bilaspur, District Bilaspur. HP
4. **The Sub-Divisional Officer (Civil)**, Ghumarwin, District Bilaspur. HP
5. **The Environment Monitoring Officer**, Department of Environment, Science & Technology Shimla. HP
6. **The Executive Engineer, HPPWD Ghumarwin**, District Bilaspur. HP
7. **The Block Development Officer, Ghumarwin**, District Bilaspur. HP
8. **The Environmental Engineer, HPSPCB**, Regional Office Bilaspur, District Bilaspur. HP


Environmental Engineer
cum Nodal Officer
HPPCB Bilaspur





H.P.STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 973

Date: 06/07/2022

Industry Registration ID: HP01982

Application No : 6014987

To,

Ganpati Trading Company
Vill. Doon, PO Kotlu, Tehsil Ghumarwin, Distt. Bilaspur HP
Ghumarwin
Bilaspur
174029

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2022/6014987
Consent valid from:	06/07/2022
Consent valid upto:	31/03/2032
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Dinesh Kumar, (Proprietor)
Address of Industrial premises	Ganpati Trading Company, Vill. Doon, PO Kotlu, Tehsil Ghumarwin, Distt. Bilaspur HP, Ghumarwin, Bilaspur-174029
Capital Investment of the Industry	31.0 lakhs
Category of Industry	Orange
Type of Industry	2062-Spray painting, paint baking, paint shipping
Scale of the Industry	Small
Office District	Bilaspur
Capacity	Powder Coating of Aluminum section @ 10000 KG/Month (Without Anodising)

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Aluminum Section	10000	K.G./Month
Powder Paint	800	K.G./Month

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Powder Coating of Aluminium Section	K.G./Month	10000	NA	For Selling Purpose used for making doors and windows

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Septic Tank	14.12 KL	0.108

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.108	Soak Pit/Septic Tank	Other
Industrial Process	0.1	Evaporator	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Others	1	100 Litres	Evaporator	Electricity	1 Unit/Day
Others	1	NA	Paint Booth	Electricity	2 Units/Day
Others	1	NA	Oven	Electricity & HSD	2 Units/hr & 5 Ltr/Hr respectively

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Silencer (Exhaust) filter attached to Oven and stack of height 2.5 m above roof level	Others	Sat Jan 01 00:01:00 IST 2022	Approx. 80%	PM<150 Micrograms per cubic meters
Exhaust Fans, working in covered shed and Cyclone followed by chimney attached to paint booth	Others	Sat Jan 01 00:01:00 IST 2022	Approx. 85%	PM<150 Micrograms per cubic meters and within limits as per PCB Norms

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
Stack attached to Paint Booth	Within limits as per PCB norms	PM<150 Micrograms per cubic meters	03 meters from Ground level
Stack attached to oven	Within limits as per PCB norms	PM<150.00 Microgram per cubic meter at all time	2.5 m above rof level



Atul

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by ATUL PARMAR
Date: 2022.07.06
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ATUL PARMAR
Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Member Secretary HPPCB New Shimla for kind information please.
2. Case File
3. Guard File.



Atul

Digitally signed
by ATUL PARMAR
Date: 2022.07.06
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ATUL PARMAR
Env. Engineer
For & on behalf of
(H. P. State Pollution Control Board)

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TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

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- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.



2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kilm units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS



1. The unit / project proponent shall ensure that no waste of any kind is disposed off into any water body.
2. The Raw Materials and finished products shall be stacked scientifically so as to minimize fugitive emission.
3. This consent is for zero discharge of trade effluent from the unit. ZLD shall be maintained in the unit by providing evaporator.
4. Taking NOCs/Approvals from other agencies / depts has also been dispensed with as per office order Endst No. PCB/Review Meeting/NOCs/2019-21562-80 dt: 04.10.2019 and accordingly not taken; it is solely units' / proponents responsibility to take all other NOCs / licenses from other depts / agencies.
5. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry and limit the noise within the stipulated standards.
6. The unit shall not operate without the valid Consent to Operate of the State Board as applicable and shall take a revised consent in case any expansion or change is made in the unit for which a revised consent to operate is mandatory.
7. This Consent has been granted considering the adequacy of the proposed pollution control devices and waste management systems/mechanisms only and subject to additional general & specific conditions imposed in the Consent letter.
8. This Consent of the State Board does not absolve the proponent of his responsibility to take preapprovals / approvals / prior NOCs / NOCs from other depts/agencies as the case may be, for the violation of which, the State Board bears no responsibility.
9. The Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
10. The project and the P&M capacity is as per self declaration of the project proponent and any default / mismatch observed at any later stage shall entirely be the responsibility of the project proponent.
11. The proponent of unit will maintain proper housekeeping in the unit and surrounding areas and not carry out and other allied activities which may have any adverse impact on the environment.
12. Only HSD as fuel shall be used in the Bkaing oven.

By Order
Env. Engineer
(H. P. State Pollution Control Board)



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H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST

Report No: 6395864/W-3530

07/07/2022

ISSUED TO: Ganpati Trading Company
- Vill. Doon, PO Kotlu, Tehsil Ghumarwin, Distt. Bilaspur HP, Ghumarwin
Distt. Bilaspur, H.P.174029

Sample received on: 21/06/2022

Description of sample: Untreated sample from caustic soda bath (to be evaporated in an evaporator)

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	Oil and Grease	0	mg/L	NA	NA
2	Hexavalent Chromium	0	mg/L	NA	NA
3	TSS	178.0	mg/L	NA	NA
4	COD	16.0	mg/L	NA	NA
5	pH	5.70		NA	NA
6	BOD	1.0	mg/L	NA	NA
7	Nickel	8.54	mg/L	NA	NA
8	Zinc	1.19	mg/L	NA	NA
9	Copper	0.1	mg/L	NA	NA



Renu Bala, JSO
RL Sundarnagar

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H.P.STATE POLLUTION CONTROL BOARD REPORT BY STATE BOARD ANALYST

07/07/2022

Report No: 6395799/W-3529

ISSUED TO: Ganpati Trading Company
- Vill. Doon, PO Kotlu, Tehsil Ghumarwin, Distt. Bilaspur HP, Ghumarwin
Distt. Bilaspur, H.P. 174029

Sample received on: 21/06/2022

Description of sample: Nearby Handpump from the unit

SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.14		NA	NA
2	TSS	20.0	mg/L	NA	NA
3	COD	44.0	mg/L	NA	NA
4	BOD	3.0	mg/L	NA	NA
5	Lead	0.038	mg/L	NA	NA
6	Oil and Grease	0	mg/L	NA	NA
7	Hexavalent Chromium	0	mg/L	NA	NA
8	Turbidity	129.6	NTU	NA	NA



Renu Bala, JSO
RL Sundarnagar

Q



State Level Environment Impact Assessment Authority Himachal Pradesh

Ministry of Environment Forest & Climate Change, Government of India,
at Department of Environment Science & Technology,
Paryavaran Bhawan, Near US Club, Shimla-1
Ph: 0177-2656559, 2659608 Fax: 2659609

File No. S&T/HP-OA No. 145/2021-

Dated:

From:

Director,
Department of Environment, Science & Technology,
Government of H.P.

To

The Deputy Commissioner,
Bilaspur, Himachal Pradesh.

Dated: Shimla-1. the ,2022

Subject: Regarding order dated 19.05.2022 passed by Hon'ble National Green Tribunal in OA No. 163/2022 titled as Karam Singh & Ors. V/s State of H.P. & Ors.-reg.

Sir,

This is in reference to the letter no. PCB/BLP/973/Ganpati Trading company/2022/1042-48 dated 07.06.2022, on the subject cited above and subsequent meeting held on dated 09.06.2022 & 17.06.2022. As desired by the committee, the matter has been examined and it is observed that the Aluminum Powder Coated Plant doing spray painting, paint baking, paint shipping having capacity 10,000 KG/month does not fall in purview of Environment Impact Assessment Notification, 2006, subsequent amendments thereof, hence Environment Clearance is not applicable to such projects.

This is for kind information and taking further necessary action in the matter please.

Thanking you,

Sincerely yours,



(Lalit Jain, IAS)

Director-cum-Member Secretary,
State Level Environment Impact Assessment Authority,
Himachal Pradesh, Shimla-171 001
27.06, 2022

Endst. no. As above; 579 dated the Shimla-1,

Copy to.

1. The Member Secretary, H.P. State Pollution Control Board, Him Parivesh, Phase-III, New Shimla-171009, for information please.
2. The Divisional Forest Officer, Bilaspur, District-Bilaspur, H.P. for information please.
3. The Environment Engineer-cum-Nodal Officer, H.P. State Pollution Control Board, Regional Office Bilaspur, Near HPPWD Rest House, Dholra, Tehsil & District-Bilaspur, H.P. for information and necessary action please.
4. The Sub-Divisional Officer (Civil), Ghumarwin, District-Bilaspur, H.P. for kind information please.
5. The Block Development Officer, Ghumarwin, District- Bilaspur, H.P. for kind information please.
6. The Executive Engineer, HPPWD, Ghumarwin, District- Bilaspur, H.P. for kind information please.
7. The Regional Officer, HP SPCB, Parwanoo, District-Solan, HP, for information please.

(Lalit Jain, IAS)

Director-cum-Member Secretary,
State Level Environment Impact Assessment Authority,
Himachal Pradesh, Shimla-171 001

No. GMR-M.A.-(Misc)/2022- 6/82
Office of the Sub-Divisional Officer (C),
Ghumarwin, Distt. Bilaspur H.P.

Ghumarwin, the dated 01.07.2022.

To

✓ The Environmental Engineer
H.P. Pollution Control Board,
Bilaspur ,District Bilaspur H.P.

Subject:- Minutes of Meeting of the Joint Committee under the Chairmanship of Shri Pankaj Rai, IAS, Deputy Commissioner, Bilaspur Distt. Bilaspur constituted vide Hon'ble NGT Orders in O. A No. 163/2022 titled as Karam Singh Vs State of HP & Ors held on 09th June, 2022 at 12:30 PM in the chamber of Deputy Commissioner Bilaspur.

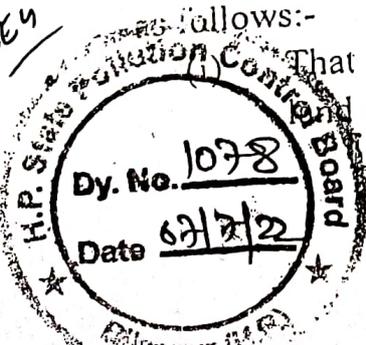
Sir,

On the subject cited above please refer to your letter No. PCB/BLP/973/Ganpati Trading Company/2022/-1134-42 dated 16-06-2022, in this connection, it is submitted that the area of land in question was got demarcated through Naib Tehsildar Harlog. The land was demarcated in presence of Forest Range Officer Bharari, Junior Engineer PWD Dadhol, Incharge Animal Husbandry Kotlu Brahmana, Up-Pradhan G.P Kotlu Barhmana, ward member Sh. Harnam Singh and Manohar Lal. The alleged area in question comprised in Khasra No. 472/141 area measuring 9-13-00 bigha situated in village Doon was demarcated on the spot on 21.06.2022 and the detailed report in this respect was submitted by the Naib Tehsildar Harlog, which is enclosed herewith.

From the perusal of the report the requisite information is

as follows:-

That Sh. Manohar Lal and his brothers are the owner of the khasra No. 472/141 measuring 09-13 bigha out of which



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03-17 bigha Barani, 4-0 bigha Banjar Jadid, 0-03 Gair Mumkin Abadi and 01-13 Gair Mumkin Pathar recorded in the revenue record, but on the spot the kabad material has been placed over the land.

- (ii) That Sh. Manohar Lal S/o Sh. Banshi Lal has illegally encroached upon the land of H.P, PWD comprising in khasra No.120/1 measuring 0-3-0 bigha and also encroachment over the land of Animal Husbandry comprised in khasra No. 570/546/141 measuring 0-5-0 bigha by way of putting the kabad material. There is no other encroachment found except above.
- (iii) That the three families of scheduled caste families are residing on the land comprised in Khasra No.472/141, which is adjoining to the area in question.
- (iv) That the path road leading from village Kallar, Doon, Kotlu to Gugga Jahar Peer Mandir and Durga Shakti Mandir is found open on the spot. This pedestrian path is open for movement and there is no obstruction / encroachment found on spot.

Hence detailed action taken report is submitted for your kind perusal and further necessary action please.

Yours faithfully,



Sub- Divisional Officer (C),
Ghumarwin Distt. Bilaspur H.P.

Endost No.

Dated

Copy forwarded to the Deputy Commissioner, District Bilaspur for information please.


Sub- Divisional Officer (C),
Ghumarwin Distt. Bilaspur H.P.

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रिपोर्ट निमान देही मौका

मुकामा पुं

दिनांक 21-06-2022

मुताबिक आवेदन पत्र Environmental Engineer HPPCB Regional office Bilaspur जेला PCB/BLP (973) Ganpati Trading Company। 2022-1164-71 दिनांक 18-06-2022 व उध-मंडल विभागी (नाम) पुआली के मामला के फल जेला GMR-MA-MISC-2022-5043 दिनांक 20-06-2022 की अनुपालना में माननीय NGT कादेश 0-A-N0 163/2022 कागिरे वनात state of HP & 008 दिनांक 17-06-2022 की धारणा है व दौरी कागिरे व पथारी हतका राजस्व कागजत लाईत मौका पर पहुंचे। मौका पर लगी पैसराज वन परिक्षेग क्येकाली वन परिक्षेग भराडी, राजस्व-चंदेल कानिठ कमिभन्ता लकल पथाल, परकिन्दल सिंह पुआली पम्प औसाधालम कौटलु शालगा, विवेक सांख्यान उध-पुधान G.P. कौटलु शालगा, राजस्व कुमाठ वार्ड मम्बल G.P. कौटलु शालगा हउनाम सिंह पुं रामदास (भाई कागिरे) व जनेहरलाल पुं वंकीलाल के लकल शक्ति लकल नम्बर 120 केका तांदादी 40-0 वीधो गैर मुताबिक लडक की निमान देही हेतु हाजती नै अपनी लहमारी लमारे की और निमान देही की प्रक्रिया शुरू की गई।

एक प्रथम हाजतीन को जतीन की लहंत की लान्ध पैमाका व लीता द्वारा मौका पर कंठोई गई। लो निधारित 5 कर्म चारी 22-1/2 मीटर लही पाई गई।

इसके उपरान्त माननीय नितापुत्रते x



हिंदी राजस्व हिमाचल प्रदेश की हिदायत की अनुपालना करते हुए राजस्व व अन्य राजस्व की सहायता से मुक्तकिले वनाजंत की तलाश जो निम्न प्रकार से कायम है (i) श्री खलरा नम्बर 472/14 के अन्वी को के 68+27 के किलोमीटर की राजस्व ने प्रकाश वना जंत जिले जरीव अन्वी के लक्ष्य लक्ष्य गता इले अन्य राजस्व पर विन्दु के लक्ष्य परमाणा गता।

(ii) इसके बाद श्री खलरा नम्बर 475/14 की अन्वी-पूर्वी को के 40+19 के किलोमीटर पर जरीव अन्वी परमाणा के लक्ष्य विन्दु के कायम किया गता जिले राजस्व ने लक्ष्य गता।

(iii) इसके पश्चात खलरा नम्बर 471/139 की अन्वी-पूर्वी को के 37+8+66 के किलोमीटर को परमाणा के लक्ष्य विन्दु के कायम किया गता जोकि अन्वी के को के लक्ष्य परमाणा जिले राजस्व ने भी लक्ष्य गता।

तलापश्चात खलरा नम्बर 20 की राजस्व-पूर्वी को के 29+20 के परमाणा के लक्ष्य विन्दु के कायम किया गता जो को के राजस्व के लक्ष्य परमाणा गता। को के अन्वी पर विन्दु के कायम के तथा वन्वी अन्वी इन्वी के लक्ष्य खलरा नम्बर 120 के लक्ष्य लक्ष्य 40-0 वन्वी के लक्ष्य नम्बर 472/14 की लक्ष्य अन्वी अन्वी PWD के अन्वी राजस्व के लक्ष्य गता को के लक्ष्य लक्ष्य गता।

उपरोक्त निम्नलिखित के उपरोक्त लक्ष्य के लक्ष्य अन्वी लक्ष्य वन्वी लक्ष्य को के लक्ष्य लक्ष्य गता है, अन्वी अन्वी अन्वी लक्ष्य लक्ष्य लक्ष्य

का मीका पर सरकार विभागल प्रदेअ करवा लोक निर्माण विभाग
 के लखन नम्बर 120 केवा तादादी 40-10-10 वीध में से लखन
 नम्बर 120/11 केवा 0-3-10 वीध व लखन नम्बर 570/546/11
 केवा तादादी 0-5-10 वीध लालम पशुपालन विभाग की भूमि
 पर करवा नजार्जि करके कवास का लामन (खारा) है इन्हे
 इलाका ऊ-मे कोई करवा नजार्जि नही इसके अतिरिक्त मंगेद
 लाल-पुकाभ यन्-धर्मपाल पुत्र व-कीराठ की मलनीपरी भूमि
 लखन नम्बर 472/11 केवा तादादी 09-13-10 वीध की कागजात
 माल में लिखि भूमि 03-17-10 कावनी, 04-10-10 व-ने(जदीद,
 0-03-10 मी.कु.दावादी व 01-13-10 मी.कु.पथल दर्ज है, लेकिन
 मीका पर इन मंगेद में लालम कवास का लामन रखो है
 लखन नम्बर 472/11 के मलखन में अनुसूचित जाति के
 परिवारों के घर हैं जो वीध हैं। इसके इलावा मीका पर ग्रामवादी
 गांव कलर, डूंग व कौटलू के गूगा जाहीली मन्दिर व
 डूंगा आरि मन्दिर की तरफ जाने वाला रास्ता लडक व जुला
 पथी मीका है। अंग वामी-दगांग देह, मंगेद लाल पुत्र वंतीराम
 व हरनाथिंदे पुत्राक्षीरामदास (आई.कर्म सिंह (ग्रामदास) ललम
 है। कर्म सिंह शिवापत करवा मीका पर हाजिर न है। अला रिपोर्ट
 मलखन की लवा में कागजी कादवाही है इ प्रेषित है।

(Handwritten signature)

मंगेद
 मी. ए. ल. मी.
 11/11/2011

दिनांक 21/06/22

शुभम/राज

मान्य श्री मनोहर लाल शुभ वंशी राम उम 62 वर्ष निवासी
सौजा - बल, तहसील - दुमारी, जिला - बिलासपुर छत्तीसगढ़

प्रमाण पत्र आज दिनांक 21/06/2022 को नाथन
तहसीलदार हरलीग हमरा क्षेत्रीय कानूनगी दुमारी
व पंचायती हलका दूत वक्ता माननीय भगा आदेश
D.P.N. 163/2022 कर्मसिंह कनाम राज्य सरकार की
दाखली हेतु सौजा शुभम इन पुर्वी सौजा पर खसप
जम्मा 120 खसप लक्ष्य 40-00 बीघा की निशानदही
करके जो लब्धनाम हमें बतला गए
उससे मैं सहमत हूँ। श्री अफरी समि खसप 30.
482/141 खसप लक्ष्य 9-13 बीघा की निशानदही
अलग तौर पर शुभम की जो जगह P.W.D विभाग
की अरे कर्ज में निमली है उससे मैं दोहरी
में तय हूँ। वस यदि मेरा नाम है कसप पर
शुभम श्री व पंचायत सौजा

Ru A M
Munohar

Attested
M. K. Elam
21/6/22

व्यान भी हरनाम सिंह पुंन भी रामदास निवासी

इन तहसील बुंगारदी जिला बिलासपुर भांगु 62 वर्ष
(माहि नाम सिंह पुंन रामदास)

व्यान जामे आज दिनांक 21-06-2021

को नाम व तहसील बिलासपुर जिला बुंगारदी का 2700
बुंगारदी व पछाटी हवाका दत वावत माननीय नल
आदेश O.A No. 163/2021 का दिने काम राज्य लकाल
की धारणा है व मां मां गुमान है प्रहृये । मां मां पर उक्ता
वसत नमका निभातेदी जाती अर्थात् करके जो वसत
कायम कर जए है । जिले व लकाल है वते मेल
अभी वसत है

[Handwritten signature]

Attested
[Signature]
21/6/21

1. च्याग म्ही देलरांज वन पारिसेठि आदि कापी मराठी.
तहसील बुगावळी जिला किलानपुर
2. " राकेश-चंदेल कनिष्ठ आश्रमतां लकल इ.प्रा.सं.सं.
तहसील बुगावळी जिला किलानपुर।
3. " परमिन्दर विं.इ. पुगापी पंगू कापधालेय काटलू प्राम्हें
तहसील बुगावळी जिला किलानपुर
4. " विवेक लोखाने उप-पुधात G.P. काटलू प्राम्हें
5. " राजेश गुमाल वार्ड मन्मं G.P. " "

मुद्राका वाट पार च्याग किंवा कि काज

दिनांक 2-06-2022 को नाम व तहसीलवाले हरलोग एम.ए.
दोमरी काशुगो बुगावळी व पुगापी हरलोग वत वान
मागील मज कादेश संख्या D.A. No. 163/2022 मज विं.इ.वा.
राजेश लकल की धाकीत हेरु माका मुकांम ह्यु पंगुच्य।
माका पार विवादिष जेवता नम्ये 120 की निमावदेवी
जरीत अदाती कांके माका पार निमागांत लगल गेप। किंवा
हो वदत ही

1) ~~...~~ 2) ~~...~~ 3) ~~...~~
4) ~~...~~ 5) ~~...~~

Attached
21/6/22

No. Ghumarwin/SBM/2022-
Office of The Block Development Officer,
Development Block Ghumarwin,
District Bilaspur, H.P.

To

The H.P. State Pollution Control Board,
Regional Office Bilaspur, Near HPPWD Rest House Dholra,
Tehsil Sadar, District Bilaspur, H.P.

Dated Ghumarwin 29th June, 2022.

Subject:- Minutes of Meeting of the Joint Committee under the Chairmanship of Shri Pankaj Rai, IAS, Deputy Commissioner, Bilaspur, District Bilaspur constituted vide Hon'ble NGT Orders in O.A. No. 163/2022 titles as Karam Singh Vs State of HP & ors held on 09th June, 2022 at 12.30 PM in the chamber of Deputy Commissioner Bilaspur.

Sir,

In compliance to your office letter No. PCB/BLP/973/Ganpati Trading Company/2022-1134-42 dated 16.06.2022 on the subject cited above.

In this connection, it is submitted that as per the direction issued by Worthy Deputy Commissioner, Bilaspur during the inspection on dated 17.06.2022 at Gram Panchayat Kotlu Brahman, the requisite information has been received by this office from the concerned i.e. Gram Panchayat Kotlu Brahman as per attached report is enclosed herewith for further necessary action at your end please.

Yours faithfully,

Encls:- 01

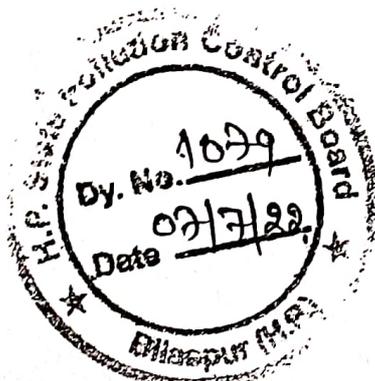
Block Development Officer,
Development Block Ghumarwin,
District Bilaspur, H.P.
dated Ghumarwin 29th June, 2022.

Endorsement No:- 124/6
Copy forwarded to:-

1 The Worthy Deputy Commissioner, Bilaspur, District Bilaspur, H.P. w.r.t. their direction issued on dated 17.06.2022 at Gram Panchayat Kotlu Brahman during the inspection for above mentioned subject.

via email

F.R. 
R.O. 
Jude
02-07-2022




Block Development Officer,
Development Block Ghumarwin,
District Bilaspur, H.P.





H.P. STATE POLLUTION CONTROL BOARD
Regional Office Bilaspur, Near HPPWD Rest House Dholra, Tehsil &
Distt: Bilaspur (Himachal Pradesh)-174001
Telefax- 01978-223550, Website: <http://hppcb.nic.in/>



No. PCB/BLP/(973)/ Ganpati Trading Company/2022- 1172-73

Dated- 18.06.22

From: The Environmental Engineer

To

M/s Ganpati Trading Company,
Vill. Doon, PO Kotlu,
Tehsil Ghumarwin, Distt. Bilaspur HP.

Subject: Regarding visit of Joint Committee under the Chairmanship of Worthy Deputy Commissioner Bilaspur constituted vide Hon'ble NGT Orders in O.A. No. 163/2022 titled as Karam Singh Vs State of HP & Ors on 17.06.2022 - Directions thereof.

This is in reference to the joint inspection of your unit conducted by the Committee on 17.06.2022. During the joint inspection, it was observed that the height of the chimney attached to diesel fired /electric operated oven is required to be raised 2.5 m above the roof level to ensure compliance to the environmental norms and submit the compliance report within ~~10~~⁰⁷ days positively.

Encl: As above

Atul Parmar
Environmental Engineer
HPPCB, Regional Office Bilaspur

Copy to:

The Deputy Commissioner Bilaspur, for favor of kind information, please.

Atul Parmar
Environmental Engineer
HPPCB, Regional Office Bilaspur



Office of

EXECUTIVE ENGINEER, GHUMARWIN DIVISION, HP.PWD. GHUMARWIN

Himachal Pradesh Public Works Department

Ph. 01978-255281, Fax: 254381, E-mail ee-ghu-hp@nic.in

No.PWD/GHD-WA-Encroachment/2022/- 1/2022-04

Dated:- 16/3/2022

To

The Environment Engineer,
HP. Pollution Control Board,
Bilaspur, District Bilaspur H.P.

SUBJECT:-

Minutes of Meeting of the Joint Committee under the Chairmanship of Shri Pankaj Rai, IAS Deputy Commissioner, Bilaspur Distt. Bilaspur constituted vide Hon'ble NGT orders in O.A No. 163/2022 titled as Karam Singh Vs State of HP & ors held on 09th june, 2022 at 12:30 PM in the chamber of Deputy Commissioner Bilaspur.

Please refer to SDM Ghumarwin letter No. 6283(III) dated 01-07-2022 vide this office was informed regarding the identification of encroachment by one Sh. Manohar Lal S/O Sh. Banshi Lal against whom a case stands filed in N.G.T., and in order to comply with the Hon'ble Tribunal's directions, this encroachment in Khasra No. 120/1 measuring 0-3-0 bigha being owned by this department was to be removed. Based upon the facts as contained in SDM office letter, the encroachment has been got removed through the Assistant Engineer Bharari of this office with the assistance of the Sub-Divisional Officer (C) Ghumarwin.

Executive Engineer,
Ghumarwin Division,
HP.PWD., Ghumarwin

- 1) Copy to the Sub- Divisional Officer (c), Ghumarwin , Distt. Bilaspur H.P w.r.t his office letter No 6283(III) dated 01-07-2022 for information please.
- 2) Copy to Assistant Engineer HP.PWD., Sub-Division Bharari for information.

Executive Engineer,
Ghumarwin Division,
HP.PWD., Ghumarwin.

9/

संख्या:एएचवाई-बीएलपी-प0पा0/भवन 1-302/99-
कार्यालय उप-निदेशक,पशु स्वास्थ्य/प्रजनन
बिलासपुर जिला बिलासपुर हि0प्र0।

प्रेषित

श्री मनोहर लाल सपुत्र श्री बन्शी लाल,
गांव डून व डा0 कोटलू ब्राह्मणा,
तहसील घुमारवी जिला बिलासपुर हि0प्र0।
दिनांक

विषय: पशु पालन विभाग की भूमि खसरा नं0 570/546/
141, 0-5-0 बीघा पर श्री मनोहर लाल सपुत्र श्री
बन्शी लाल द्वारा अवैध कब्जा हटाने व कवाड उठाने
बारे ।

श्रीमान जी,

उपरोक्त विषय पर नायब तहसीलदार हरलोग द्वारा वन
रेंज अधिकारी भराडी, कनिष्ठ अभियन्ता हि0प्र0 लो0नि0 वि0 दधोल,
प्रभारी पशु औषधालय कोटलू ब्राह्मणा ,उप प्रधान ग्राम पंचायत कोटलू
ब्राह्मणा वार्ड मैम्बर श्री हरनाम सिंह व श्री मनोहर लाल की उपस्थिति में
निशानदेही हुई थी जिसमें पशु पालन विभाग की भूमि खसरा नं0 570/
546/141, 0-5-0 बीघा पर आपने अवैध कब्जा किया हुआ है तथा
उस जमीन पर आपने कवाड फैंका हुआ है ।

अतः आपको आदेश दिये जाते हैं कि इस भूमि पर जो
भी कवाड आपने फैंका है उसे तुरन्त प्रभाव से उठाएं और अवैध कब्जा
को तुरन्त प्रभाव से खाली करें । अन्यथा आपके विरुद्ध कार्यवाही अम्ल
में लाई जायेगी ।

भवदीय



उप-निदेशक,पशु स्वास्थ्य/प्रजनन
बिलासपुर जिला बिलासपुर हि0प्र0 ।

संख्या: उपरोक्त: 2984

दिनांक: 16.7.88

प्रतिलिपि: उपायुक्त बिलासपुर जिला बिलासपुर हि0प्र0 को सूचनार्थ हेतु
प्रेषित हैं ।

2-पर्यावरण अभियन्ता हि0प्र0प्रदूशन कन्डील बोर्ड बिलासपुर जिला
बिलासपुर हि0प्र0 को सूचनार्थ हेतु प्रेषित हैं ।

3-वरिष्ठ पशु चिकित्सा अधिकारी, पशु चिकित्सालय घुमारवी / पशु
चिकित्सालय कपाहडा जिला बिलासपुर हि0प्र0 को सूचनार्थ एवं आवश्यक
कार्यवाही हेतु प्रेषित हैं तथा आपको आदेश दिये जाते हैं कि निजी तौर
पर श्री मनोहर लाल से पशु पालन विभाग की भूमि को खाली करवाने
की कार्यवाही तथा कृतकार्यवाही से अधोहस्ताक्षरी को अवगत करवाये ।

उप-निदेशक,पशु स्वास्थ्य/प्रजनन
बिलासपुर जिला बिलासपुर हि0प्र0 ।